

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

EXECUTION APPLICATION NO. 73 OF 2025
IN
ORIGINAL APPLICATION NO 465 OF 2023

IN THE MATTER OF:

ASHISH SHARMA

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

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(SHRIYA TAKKAR, MANAN TAKKAR, UNNATI ANAND, AVANTIKA THAKUR,

AASTHA TYAGI, PRINCE SHARMA, UDIT SAINI & YASH DEWAN)

ADVOCATES

M/S ARTLO

P-6/2-E, DLF PHASE 2,

GURGAON – 122002

9910100005

EMAIL ID: MANANTAKKAR@ARTLO.IN

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**REPLY ON BEHALF OF RESPONDENT NO.4 I.E. M/s GAURSONS PROMOTERS
PVT. LTD. TO THE EXECUTION APPLICATION FILED BY THE APPLICANT.**

MOST RESPECTFULLY SHOWETH:

1. That the present Execution Application has been filed on behalf of the Applicant for execution of order dated 16.08.2024 passed by this Hon'ble Tribunal in Original Application No. 465 of 2023. The present Execution Application is pending adjudication and is now listed for hearing on 29.01.2026.
2. That the present reply is being filed by the Respondent No.4 herein in compliance of the order dated 04.11.2025 passed by this Hon'ble Tribunal. That before submitting para vise response to the Execution Application, the Respondent No.4 herein would like to make the following preliminary submissions:

PRELIMINARY SUBMISSIONS:

1. That so far as the compliance of the order dated 16.08.2024 passed in Original Application No. 465/2023 titled Ashish Sharma vs. State of U.P. & Ors (execution of which is being sought by the Applicant in the captioned Execution Application) is concerned, the order itself specifically records:

“5. The above matter was considered on various dates and various orders were passed. Project Proponent however, expressed its willingness to shift OWC Machine from basement to another place but submitted that since the said location was to be approved by G Noida, therefore, it has submitted an application seeking permission of the said authority for shifting of the said OWC to another place but no permission has been granted.

6. *Taking note of above statement of Learned Counsel appearing for Project Proponent on 12.07.2024, this Tribunal impleaded G Noida as respondent 5 and issued notice.*

7. *Pursuant, thereto, Shri Ravindra Kumar, Senior Advocate has appeared today on behalf of G Noida and on instructions from Ms. Leenu Sehgal, General Manager, has stated at the Bar that within one week appropriate order shall be passed by G Noida and communicated to Project Proponent.*

8. *Shri A.R. Takkar, Advocate appearing for respondent 4 stated that from date of receipt of order of G Noida with regard to permission of shifting of OWC Machine, appropriate steps shall be taken and process of shifting shall be completed by Project Proponent within one month.*

9. *In view of above stand taken by respondents 4 and 5, we do not find that any further order is required to be passed in this matter except that the said authority and proponent shall comply with the above stand.”*

2. That a bare perusal of paragraphs 5 to 9 of the order dated 16.08.2024 clearly establishes that the compliance obligation of the Respondent No. 4 was expressly contingent upon the grant of approval by Greater Noida Authority for shifting of OWC Machine from the basement to an alternate location.
3. That this Hon'ble Tribunal, while disposing of the Original Application, specifically recorded the statement of learned Senior Counsel appearing for Greater Noida Authority that an appropriate order with respect to the proposed shifting would be passed within one week and communicated to the Project Proponent.
4. That the undertaking recorded on behalf of the Respondent No. 4 was conditional and time-linked, namely that the process of shifting would be completed within one month from the date of receipt of the order/approval from Greater Noida Authority, and not otherwise as on its own the Respondent No.4 cannot shift the machinery from the specified place as per the approved building plans.
5. That since no response whatsoever was received from Greater Noida Authority even after the expiry of a month from the date of the order dated 16.08.2024, the Respondent No. 4, in furtherance of its bona fide efforts to comply with the directions of this Hon'ble Tribunal

apart from inquiries made, addressed letter dated 16.09.2024 (Page 91 - 92 of the court file) to the said Authority, specifically requesting it to accord approval for relocation of the OWC Machine at either of the proposed alternative locations, strictly in terms of the order dated 16.08.2024. Despite such repeated follow-up and compliance-oriented communication, no decision or response was received from Greater Noida Authority, due to which another letter dated 05.10.2024 (Page 93 - 94 of the court file) was submitted by the Respondent No.4 herein. That the Authority failed to respond to any of the letters, rendering the Respondent No. 4 incapable of proceeding further in the absence of the requisite statutory approval.

6. That most shockingly, after the filing of the present Execution Application and issuance of notice by this Hon'ble Tribunal vide order dated 04.11.2025, and just one day prior to the next date of hearing i.e. 16.12.2025, the Respondent Authority, in an attempt to justify and cover up its prolonged inaction, handed over a letter purportedly dated 30.09.2025 (Page 102 of the court file) to one Mr. Ajim Khan, an employee of the Respondent Promoter, on 15.12.2025. The said letter, for the first time, merely contained a direction to apply online in terms of the applicable Rules and the Building Regulations, 2010.
7. That the timing and manner of handing over of the said letter clearly demonstrates that the same was back-dated and was never communicated earlier, as no such correspondence was ever received by the Respondent No.4 despite repeated follow-ups. It is further submitted that after handing over the said letter, Mr. Ajim Khan was asked to sign the receiving register, however, when he attempted to record the actual date of receipt, the officials of the Respondent Authority abruptly snatched away the register from him. An affidavit of Mr. Ajim Khan affirming the aforesaid facts is already on record at Page 103 - 104 of the court file.
8. That the aforesaid conduct of the Respondent Authority clearly establishes that no effective approval or enabling direction was ever communicated to the Respondent No. 4 within the time frame recorded by this Hon'ble Tribunal in its order dated 16.08.2024. It is submitted that despite repeated oral/ written communications, including letters dated 16.09.2024 and 05.10.2024, no response whatsoever was received from the Respondent Authority for a

period of more than one year, compelling the Applicant to remain in a state of complete uncertainty with respect to compliance.

9. That immediately upon receipt of the letter purportedly dated 30.09.2025, which was for the first time handed over to the Respondent No. 4 on 15.12.2025, the Respondent No. 4 acted with utmost promptitude, diligence and bona fide intent and, without any loss of time, submitted an online application on 18.12.2025 in terms of the applicable Rules and Building Regulations. In the said online application, Respondent No. 4 proposed two alternative locations (the one's which were submitted earlier offline) for shifting of the OWC Machine, strictly in furtherance of and in compliance with the order dated 16.08.2024 passed by this Hon'ble Tribunal. A copy of the online application dated 18.12.2025 submitted by Respondent No. 4 is annexed and marked as **Annexure-R4/1**.
10. That in response to the aforesaid online application, GNIDA issued a communication dated 07.01.2026, wherein it was stated that both the locations proposed by Respondent No. 4 fell within the setback area of the project. By the said letter, GNIDA directed Respondent No. 4 to earmark an alternative location for installation of the OWC Machine and to submit a revised layout/map for its consideration. A copy of the said letter dated 07.01.2026 along with its true typed copy is annexed hereto and marked as **Annexure-R4/2**.
11. That in immediate compliance with the directions contained in the letter dated 07.01.2026, Respondent No. 4 promptly identified and earmarked two additional locations within the project premises, both of which were clearly outside the setback area, and the same were verbally informed to GNIDA for approval.
12. That thereafter, GNIDA issued yet another communication dated 08.01.2026, wherein, instead of approving either of the locations proposed by Respondent No. 4, it suggested and marked **Option-3**, which was a completely new and different location not earlier proposed by Respondent No. 4. It is respectfully submitted that the said Option-3, as suggested by GNIDA, was found to be grossly insufficient in area and technically unsuitable for installation and operation of the OWC Machine, including its functional, safety and ventilation requirements. Copy of the communication dated 08.01.2026 issued by the

Respondent GNIDA along with its true typed copy is marked and annexed herewith as **Annexure-R4/3**.

13. That accordingly, and in order to ensure effective, lawful and sustainable compliance, Respondent No. 4, vide letter dated 15.01.2026, proposed **Option-4**, located at the stilt level of Block-O of the project. It is respectfully submitted that the area earmarked under Option-4 has been carefully identified and is demonstrably suitable for installation of the OWC Machine, inasmuch as the said location is:
- (a) Completely outside and excluding the setback area;
 - (b) Separate from and in addition to the area earmarked for Solid Waste Management, including waste collection, segregation and storage;
 - (c) Adequate in size to accommodate the OWC Machine along with requisite operational clearances, ventilation and safety norms; and
 - (d) Fully compliant with the applicable environmental norms, building regulations and statutory requirements.

Copy of the letter dated 15.01.2026 is marked and annexed herewith as **Annexure-R4/4**.

14. That the above detailed chronology unequivocally establishes that Respondent No. 4 has, at every stage, acted in a bona fide, transparent and compliance-oriented manner and has continuously engaged with GNIDA to facilitate implementation of the directions recorded by this Hon'ble Tribunal. It is submitted that the alleged non-compliance is neither deliberate nor wilful, but is solely attributable to the prolonged inaction, delay, and shifting positions adopted by GNIDA, over which Respondent No. 4 had no control whatsoever.
15. In these circumstances, it is respectfully submitted that no case of wilful disobedience, contumacious conduct or deliberate non-compliance is made out against Respondent No. 4. The present Execution Application is therefore liable to be dismissed, with appropriate directions to GNIDA to take a final and reasoned decision on the pending proposal for relocation of the OWC Machine within a fixed and time-bound period, so as to enable effective compliance of the order dated 16.08.2024.

16. Further, it is of utmost importance to mention herein that the Original Application was filed only seeking relocation of the OWC Machine, and no prayer whatsoever was made for shifting of the entire Waste Collection Centre. The relief now sought in the present Execution Application is, therefore, a clear attempt to expand and enlarge the scope of the Original Application as well as the order passed thereon, which is impermissible in law. It is further submitted that a careful perusal of the order dated 16.08.2024 would show that this Hon'ble Tribunal's observations and directions were confined to the shifting of the OWC Machine, subject to approval by the competent authority. There is no direction, finding or mandate in the said order requiring Respondent No. 4 to shift the entire waste collection and solid waste management operations from the basement of Tower-I. The waste collection center is an integral part of the sanctioned solid waste management plan and involves multiple processes including collection, segregation, temporary storage and handling of waste, all of which require a substantial and specifically earmarked area as per statutory norms. No other such large or suitable area exists within the project premises which could accommodate the entire waste collection facility without violating building regulations, safety norms or environmental guidelines. It is submitted that the attempt of the Applicant to seek shifting of the entire waste collection center, under the guise of execution, amounts to seeking substantive and fresh reliefs which were never prayed for, adjudicated upon or granted in the Original Application. Execution proceedings cannot be used as a forum to seek new directions or to rewrite the scope of the original order. In view of the above, the prayer seeking directions for shifting of the entire waste collection along with the OWC Machine is beyond the scope of the Original Application, beyond the scope of the order dated 16.08.2024 and beyond the jurisdiction of execution proceedings, and is therefore liable to be rejected outright. That post the approval from Respondent GNIDA, the Respondent No.4 herein shall shift the OWC machine along with its ducts etc. to the location approved by Respondent No.5.

PARA-VISE REPLY TO THE EXECUTION APPLICATION:

1. The contents of the present paragraph are denied, save and except to the extent that it is admitted that the Applicant has filed the present Execution Application purportedly under Section 25 of the National Green Tribunal Act, 2010 and that this Hon'ble Tribunal passed

an order dated 16.08.2024 in O.A. No. 465/2023 titled *Ashish Sharma v. State of U.P. & Ors.* It is specifically denied that by the order dated 16.08.2024 this Hon'ble Tribunal issued any unconditional or absolute direction to Respondent No. 4 to shift the Waste Collection Centre and the OWC Machine within one month. It is further categorically denied that Respondent No. 4 was directed to carry out the shifting within one-month *simpliciter*. The undertaking recorded on behalf of Respondent No. 4 was expressly conditional and contingent upon the grant of approval by Respondent No. 5, i.e., Greater Noida Industrial Development Authority, for shifting of the OWC Machine from the basement to an alternate location. The said condition precedent has been clearly acknowledged and recorded by this Hon'ble Tribunal in the order itself. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.

REPLY TO BRIEF FACTS:

- 2-6. That the contents of the corresponding paragraph being the proceedings in the Original Application No. 465 of 2023 are a matter of record and hence need no reply from the answering Respondent No.4 herein. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.
7. The contents of the present paragraph are denied as being incorrect, misleading and based on a selective and erroneous reading of the order dated 16.08.2024, save and except to the extent that it is admitted that the matter was heard by this Hon'ble Tribunal and an order dated 16.08.2024 was passed in O.A. No. 465/2023. It is further denied that Respondent No. 4 undertook to shift OWC Machine within one month *simpliciter*. The statement recorded on behalf of Respondent No. 4 was expressly conditional, namely that the process of shifting would be completed *within one month from the date of receipt of the approval/order from Greater Noida Authority*. That a bare perusal of paragraphs 5 to 9 of the order dated 16.08.2024 clearly establishes that the compliance obligation of the Respondent No. 4 was expressly contingent upon the grant of approval by Greater Noida Authority for shifting of the OWC Machine from the basement to an alternate location. The Applicant has deliberately omitted this crucial qualifying condition, which forms the very foundation of the Tribunal's order. It is submitted that the reference to compliance with the Solid Waste Management

Rules, 2016 does not create an independent executable obligation in the present facts, particularly when the existing location of the Waste Collection Centre and OWC Machine was itself approved by Respondent No. 5 as per the sanctioned building plans. Any shifting without prior approval would have resulted in a statutory violation. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.

8-10. The contents of the present paragraphs are vehemently denied as being false, misconceived, exaggerated. It is specifically denied that the directions contained in the order dated 16.08.2024 were required to be implemented *within one month from the date of the order*. As repeatedly submitted hereinabove, the order itself clearly records that the obligation of Respondent No. 4 to shift the OWC Machine was expressly contingent upon and subject to the grant of approval by Respondent No. 5 (GNIDA). The period of one month was to commence only from the date of receipt of such approval, and not otherwise. In the absence of any approval or communication from Respondent No. 5 within the said period, the question of computation of limitation or alleged delay does not arise. It is further denied that Respondent No. 4 has failed or neglected to act in accordance with the order of this Hon'ble Tribunal. On the contrary, Respondent No. 4 has acted with utmost diligence and bona fide intent and has made repeated written representations to Respondent No. 5 seeking the requisite approval, which were met with complete silence for a prolonged period. The alleged non-implementation, if any, is solely attributable to the prolonged inaction and delay on the part of Respondent No. 5, over which Respondent No. 4 had no control whatsoever. It is further denied that Respondent No. 4 has failed to act in accordance with the order of this Hon'ble Tribunal. On the contrary, upon receiving no response from Respondent No. 5 even after expiry of one month from the date of the order dated 16.08.2024, Respondent No. 4, in furtherance of its bona fide efforts to comply, addressed detailed letters dated 16.09.2024 and 05.10.2024 to Respondent No. 5, specifically seeking approval for relocation of the OWC Machine in terms of the Tribunal's order. Despite repeated written representations, no response whatsoever was received from Respondent No. 5 for a prolonged period, rendering Respondent No. 4 incapable of proceeding further in the absence of the requisite statutory approval. It is submitted that only after filing of the present Execution Application and issuance of notice by this Hon'ble Tribunal, Respondent No. 5,

in an apparent attempt to justify its prolonged inaction, handed over a letter purportedly dated 30.09.2025 to an employee of Respondent No. 4 on 15.12.2025, i.e. just one day prior to the next date of hearing. The circumstances surrounding the issuance and delivery of the said letter, including the manner in which acknowledgment was sought to be manipulated, clearly demonstrate that no effective or enabling communication was ever made earlier. An affidavit to this effect is already on record. It is further submitted that immediately upon receipt of the said letter, Respondent No. 4 acted with utmost promptitude and submitted an online application on 18.12.2025, proposing alternative locations for shifting of the OWC Machine. Thereafter, Respondent No. 4 continuously complied with every observation and communication issued by Respondent No. 5, including submission of revised maps, identification of non-setback locations, and proposal of technically suitable alternatives, culminating in submission of Option-4 at the stilt level of Block-O, which is fully compliant with applicable norms and regulations. It is respectfully submitted that Respondent No. 4 cannot be proceeded against in execution for an alleged non-compliance which arose solely due to the prolonged inaction, delay and shifting stands of Respondent No. 5. There is no element of wilful disobedience, contumacious conduct or deliberate defiance attributable to Respondent No. 4. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.

11-13. That in response to the contents of the corresponding paragraphs it is reiterated that the order itself clearly records that the obligation of Respondent No. 4 to shift the Waste Collection Centre and OWC Machine was expressly contingent upon and subject to the grant of approval by Respondent No. 5 (GNIDA). The period of one month was to commence only from the date of receipt of such approval, and not otherwise. In the absence of any approval or communication from Respondent No. 5 within the said period, the question of computation of limitation or alleged delay does not arise. Upon receiving no response from Respondent No. 5 even after expiry of one month from the date of the order dated 16.08.2024, Respondent No. 4, in furtherance of its bona fide efforts to comply, addressed detailed letters dated 16.09.2024 and 05.10.2024 to Respondent No. 5, specifically seeking approval for relocation of the OWC Machine in terms of the Tribunal's order. Despite repeated written representations, no response whatsoever was received from Respondent No.

5 for a prolonged period, rendering Respondent No. 4 incapable of proceeding further in the absence of the requisite statutory approval. The prayer seeking initiation of penalty proceedings under Section 26 of the NGT Act, 2010 is wholly misconceived and unsustainable. It is settled law that penal action under Section 26 can be invoked only in cases of *wilful, deliberate and contumacious disobedience* of a clear and executable order. In the present case, neither is there any unconditional executable direction nor any wilful defiance attributable to Respondent No. 4. The invocation of penal provisions in the absence of mens rea and despite impossibility of performance is legally impermissible. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.

14. The contents of the present paragraph are misconceived, untenable and denied as being contrary to the pleadings in the Original Application as well as the scope of the order dated 16.08.2024 passed by this Hon'ble Tribunal. At the outset, it is respectfully submitted that the Original Application was filed only seeking relocation of the OWC Machine, and no prayer whatsoever was made for shifting of the entire Waste Collection Centre. The relief now sought in the present Execution Application is, therefore, a clear attempt to expand and enlarge the scope of the Original Application as well as the order passed thereon, which is impermissible in law. It is further submitted that a careful perusal of the order dated 16.08.2024 would show that this Hon'ble Tribunal's observations and directions were confined to the shifting of the OWC Machine, subject to approval by the competent authority. There is no direction, finding or mandate in the said order requiring Respondent No. 4 to shift the entire waste collection and solid waste management operations from the basement of Tower-I. It is emphatically denied that the entire waste collection facility can be shifted as casually suggested by the Applicant. The waste collection centre is an integral part of the sanctioned solid waste management plan and involves multiple processes including collection, segregation, temporary storage and handling of waste, all of which require a substantial and specifically earmarked area as per statutory norms. No other such large or suitable area exists within the project premises which could accommodate the entire waste collection facility without violating building regulations, safety norms or environmental guidelines. It is submitted that the attempt of the Applicant to seek shifting of the entire waste collection centre, under the guise of execution, amounts to seeking

substantive and fresh reliefs which were never prayed for, adjudicated upon or granted in the Original Application. Execution proceedings cannot be used as a forum to seek new directions or to rewrite the scope of the original order. In view of the above, the prayer seeking directions for shifting of the entire waste collection along with the OWC Machine is beyond the scope of the Original Application, beyond the scope of the order dated 16.08.2024 and beyond the jurisdiction of execution proceedings, and is therefore liable to be rejected outright. That post the approval from Respondent GNIDA, the Respondent No.4 herein shall shift the OWC machine along with its ducts etc. to the location approved by Respondent No.5. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.

15-19. That in response to the contents of the corresponding paragraphs it is reiterated that the order itself clearly records that the obligation of Respondent No. 4 to shift the OWC Machine was expressly contingent upon and subject to the grant of approval by Respondent No. 5 (GNIDA). The period of one month was to commence only from the date of receipt of such approval, and not otherwise. In the absence of any approval or communication from Respondent No. 5 within the said period, the question of computation of limitation or alleged delay does not arise. Upon receiving no response from Respondent No. 5 even after expiry of one month from the date of the order dated 16.08.2024, Respondent No. 4, in furtherance of its bona fide efforts to comply, addressed detailed letters dated 16.09.2024 and 05.10.2024 to Respondent No. 5, specifically seeking approval for relocation of the OWC Machine in terms of the Tribunal's order. Despite repeated written representations, no response whatsoever was received from Respondent No. 5 for a prolonged period, rendering Respondent No. 4 incapable of proceeding further in the absence of the requisite statutory approval. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.

20. That the contents of the corresponding paragraph need no reply from the answering Respondent No.4 herein. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.

REPLY TO PRAYER CLAUSE:

The prayer seeking a direction to Respondent No. 4 to shift the *entire Waste Collection Centre along with the OWC Machine* from the basement of Tower-I to an “already identified location” is categorically opposed and denied. It is submitted that the Original Application was filed only seeking relocation of the OWC Machine, and no prayer was ever made for shifting of the entire Waste Collection Centre. The present prayer is therefore beyond the scope of the Original Application as well as the order dated 16.08.2024 and is impermissible in execution proceedings. The order dated 16.08.2024 does not contain any direction for shifting of the entire waste collection facility. The Applicant is seeking, under the guise of execution, to obtain substantive and fresh reliefs which were neither prayed for nor adjudicated upon. The shifting of the entire waste collection center is practically and statutorily impermissible, as it involves processes such as segregation, storage and handling of solid waste, requiring a substantially large and earmarked area in accordance with statutory norms. No such alternative area is available within the project premises. That post the approval from Respondent GNIDA, the Respondent No.4 herein shall shift the OWC machine along with its ducts etc. to the location approved by Respondent No.5.

The prayer seeking imposition of penalty or punishment under Section 26 of the NGT Act, 2010 is wholly frivolous, vexatious and devoid of merit. It is submitted that Penal action under Section 26 can be invoked only in cases of wilful, deliberate and contumacious disobedience of a clear and executable order. In the present case, there exists neither any unconditional executable direction nor any wilful non-compliance on the part of Respondent No. 4. Respondent No. 4 has acted bona fide and has been prevented from implementing the conditional undertaking solely due to the prolonged inaction and shifting stands of Respondent No. 5. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.

PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon’ble Tribunal may be pleased to:

- i. Take the present Reply on record;
- ii. Direct the Respondent GNIDA to grant approval so the OWC machine can be shifted at the earliest;

Pass such and/or further orders as deemed fit and proper in the peculiar facts and circumstances of this case in favor of the Respondent No. 4 (M/s Gaursons Promoter Private Limited).

Note : Affidavit in support is attached.

For Gaursons Promoters Pvt. Ltd.

(Signature)
Authorized Signatory

RESPONDENT NO 4
MR. PARIKSHIT SHARMA AUTHORIZED SIGNATORY
OF M/S GAURSONS PROMOTER PRIVATE LIMITED

(Signature)

(SHRIYA TAKKAR, MANAN TAKKAR, UNNATI ANAND, AVANTIKA THAKUR,

(Signatures)

AASTHA TYAGI, PRINCE SHARMA, UDIT SAINI & YASH DEWAN)
ADVOCATES
M/S ARTLO
P-6/2-E, DLF PHASE 2,
GURGAON – 122002
9910100005
EMAIL ID: MANANTAKKAR@ARTLO.IN

VERIFICATION

I, Parikshit Sharma S/o Vinod Kumar Sharma, Aged about 29 years, Authorized Signatory of M/s Gaursons Promoter Private Limited Having its Office At Gaur Biz Park, Plot No. 1, Abhay Khand-II, Indirapuram, Gaziabad – 201014(Uttar Pradesh) hereby verify that the contents there of are true and correct to my knowledge No part of it is false and no material fact has been kept concealed therefrom.

For Gaursons Promoters Pvt. Ltd.

(Signature)
Authorized Signatory

RESPONDENT NO 4
MR. PARIKSHIT SHARMA AUTHORIZED SIGNATORY
OF M/S GAURSONS PROMOTER PRIVATE LIMITED

Place: GHAZIABAD
Date: 27.01.2026



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**



**EXECUTION APPLICATION NO. 73 OF 2025
IN
ORIGINAL APPLICATION NO 465 OF 2023**

IN THE MATTER OF:

ASHISH SHARMA

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

AFFIDAVIT

I, Parikshit Sharma S/o Vinod Kumar Sharma, Aged about 29 years, Authorized Signatory of M/s Gaursons Promoter Private Limited Having its Office At Gaur Biz Park, Plot No. 1, Abhay Khand-II, Indirapuram, Gaziabad – 201014(Uttar Pradesh), I the above named deponent do hereby solemnly affirm and state as under:

1. That the Reply has been drafted under the authority and instructions of the deponent and after perusing its contents, the deponent has duly signed it, and the contents of paragraph Nos. 1 to thereof are true and correct to the knowledge of the deponent, and the same may be read as contents of this affidavit also, which are not being reproduced for the sake of brevity. No part of it is false and nothing material has been kept concealed therefrom.
2. That the contents of paragraphs no. 1 to of above tilted Reply are true and correct to my knowledge, no part of it is false and nothing material has been kept concealed therefrom.



3. That the Annexures attached with the Reply are true copies of their respective original.

PLACE: GHAZIABAD

DATE: 27.01.2026

For Gaursons Promoters Pvt. Ltd.


Authorised Signatory

DEPONENT

VERIFICATION:

Verified that the contents of para 1 and 3 of my affidavit are true and correct to my knowledge. No part of it is false and nothing material has been kept concealed therefrom.

PLACE: GHAZIABAD

DATE: 27.01.2026

For Gaursons Promoters Pvt. Ltd.


Authorised Signatory
DEPONENT




ATTESTED
RAMPAL SINGH
Advocate
Notary Ghaziabad (U.P.)
Reg. No.-10720
Exp. Date 25-11-2026

27 JAN 2026



GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

Plot No. 01, Knowledge Park-04, Greater Noida, Gautam Budh Nagar,
Uttar Pradesh 201308

RECEIVED BUILDING PLAN AND DOCUMENTS FOR REVISED BUILDING PLAN
SANCTION PERMIT PREPARED BY

DATE: **RECEIPT** **No:** SM-18-Dec-2025:26812

SCR NO: SCR-26613

ARCHITECT ID:	GN00396	
ARCHITECT NAME :	GN00396	
ARCHITECT ADDRESS:	GAUR BIZ PARK PLOT-01 ABHAYKHAND-II INDIRA PURAM-GHAZIBAD-201010	
OF SHRI / SMT/ KUMARI :	M/S GAURSONS PROMOTERS PVT. LTD.	
ADDRESS:	GAUR BIZ PARK, PLOT NO.-01 ABHAY KHAND-2, INDIRAPURAM, GHAZIABAD, 201014.	
PLOT NO. :	GH-03	BRS03/1000023
BLOCK NO / NAME:	GH-14 OWC	
SECTOR:	SECTOR-16C	
GREATER NOIDA		

After acceptance of this receipt the Allottee can start the construction as per the submitted building Plan/Revised Building Plan. This is subject to any observation issued separately within 30 working days of this letter.

Note:

A) This is automatically computer generated receipt after preliminary checks installed in computer system, which is subject to manual checking. Any correction objection if not issued within 30 working days of issue of this receipt shall be taken as final sanction of Building Plan/Revised Building Plan.

Annexure - R-4/1

- b) In the deemed sanction, Authority shall not be liable for any damages and losses on account of incorrect/wrong information furnished by Architect and Owner and deviations or non-compliance of GNIDA Building regulations 2010 Direction, Zonal Plan (all as amended from time to time) and all other requirements stipulated by Authority from time to time for deemed sanction.
- c) Applicant is liable to pay all charges which are required by GNIDA on account of submission of all above documents.
- d) Incomplete application shall be rejected automatically without any information.



Annexure - R-4/2

ग्रेटर नौएडा औद्योगिक विकास प्राधिकरण
भूखण्ड संख्या-1, सेक्टर नॉलेजपार्क-4, ग्रेटर नौएडा सिटी
गौतमबुद्ध नगर 201310

पत्रांक:-नियो0/2026/विविध/ 1917
दिनांक 7/01/2026

सेवा में,

मै0 गौरसंस प्रमोटर्स प्रा0 लि0
गौरबिज पार्क, प्लॉट नं0-01 अभयखण्ड-2,
इन्दिरापुरम गाजियाबाद।

महोदय

कृपया अपने ऑनलाइन आवेदन संख्या एससीआर-26613, दिनांक 18.12.2025 का सन्दर्भ ग्रहण करें, जिसके माध्यम से आपके द्वारा भूखण्ड संख्या जीएच-03/जीसी-14, गौरसिटी-2, सेक्टर-16सी, ग्रेटर नौएडा के मानचित्र में ओडब्लूसी चिन्हित करते हुए आवेदन प्रस्तुत किया गया है।

उपरोक्त के क्रम में अवगत कराना है कि आपके द्वारा जमा कराये गये मानचित्र की जॉचोपरान्त पाया गया कि मानचित्र में ओडब्लूसी को दो स्थान पर चिन्हित किया गया है उक्त सन्दर्भित दोनों लोकेशन भूखण्ड के सैटबैक के अन्तर्गत दर्शाई गयी है। ग्रेटर नौएडा भवन विनियमावली-2010(यथा संशोधित) के अनुसार सैटबैक में ओडब्लूसी प्लान्ट अनुमन्य नहीं है। अतः आपसे अनुरोध है कि ओडब्लूसी की लोकेशन को सैटबैक को छोड़ते हुए अन्यत्र स्थान पर चिन्हित कर संशोधित मानचित्र प्राधिकरण में उपलब्ध कराने का कष्ट करें।

भवदीय,


प्रभारी महाप्रबन्धक(नियोजन)

प्रतिलिपि:- प्रभारी विधि को आवश्यक कार्यवाही हेतु सूचनार्थ।


प्रभारी महाप्रबन्धक(नियोजन)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY
Plot No. 1, Sector Knowledge Park-4, Greater Noida City
Gautam Buddha Nagar 201310

Reference No: Neo/O/2026/Misc./1917

Date: 07/01/2026

To,
M/s Gaursons Promoters Pvt. Ltd.
Gaur Biz Park, Plot No. 01 Abhay Khand-2,
Indirapuram, Ghaziabad.

Respected Sir,

Please refer to your online application number **SCR-26613**, dated **18.12.2025**, through which you submitted an application marking the **OWC (Organic Waste Composters)** in the map of Plot No. GH-03 / GC-14, Gaur City-2, Sector-16C, Greater Noida.

In sequence to the above, you are hereby informed that upon examination of the maps submitted by you, it was found that the OWC has been marked at two locations. Both the referred locations are shown within the **setbacks** of the plot. According to the **Greater Noida Building Bye-laws-2010 (as amended)**, OWC plants are not permissible within the setback area.

Therefore, you are requested to mark the location of the OWC at a place other than the setback and provide the revised map to the Authority.

Sincerely,
(Sd/-)
In-charge General Manager (Planning)

Copy to: In-charge (Legal) for information and necessary action.

In-charge General Manager (Planning)

Annexure - R-4/3**ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण**

प्लॉट नं०-01, सेक्टर नॉलेज पार्क-4,

ग्रेटर नोएडा सिटी, जिला गौतम बुद्ध नगर

पत्रांक संख्या-नियोजन/2026/1918

दिनांक: 08 जनवरी 2026

सेवा में,

मैसर्स गौरसन्स प्रोमोटर्स प्रा० लि०,
पता-गौरविज पार्क, प्लॉट नं-1, अभयखण्ड-2,
इन्द्रापुरम गाजियाबाद।

महोदय,

आपके द्वारा भूखण्ड संख्या-जी०एच०-03/जी०सी०-14, सेक्टर-16सी के टॉवर-आई में सोलिड वेस्ट मेनेजमेंट हेतु प्लॉट लगाया गया था वहाँ के आवंटियों द्वारा माननीय एन०जी०टी० में रिट याचिका दायर कर दी दिनांक 16.08.2024 में माननीय एन०जी०टी० द्वारा आदेश दिये गये कि विकासकर्ता को सोलिड वेस्ट मेनेजमेंट सिस्टम को अन्यत्र स्थान पर स्थानान्तरित करें। इस सम्बन्ध में प्राधिकरण द्वारा दिनांक 21.08.2024 व 30.09.2025 को विकासकर्ता को पत्र प्रेषित किया गया कि स्थल पर सोलिड वेस्ट मेनेजमेंट सिस्टम को अन्यत्र स्थानान्तरित करते हुए नक्शा अनुमोदित करवाया जाए।

आपके द्वारा मानचित्र स्वीकृति हेतु एस.सी.आर.-26613 दिनांक 18.12.2025 को ऑनलाइन के माध्यम से तलपट मानचित्र में सोलिड वेस्ट मेनेजमेंट सिस्टम का स्थान चिन्हित करते हुए प्राधिकरण में प्रस्तुत किये गये। उक्त सन्दर्भित तलपट मानचित्र की जाँच के उपरान्त यह पाया गया कि सोलिड वेस्ट मेनेजमेंट हेतु दोनों स्थान जो तलपट मानचित्र में चिन्हित किये गये हैं वे सेटबैक में स्थित हैं तथा प्राधिकरण की 60 मीटर चौड़ी सड़क व पेट्रोल पम्प के समीप हैं।

प्राधिकरण की भवन विनियमावली-2010 के प्राविधानों के अनुसार सेटबैक में सोलिड वेस्ट मेनेजमेंट प्लान्ट लगाया जाना अनुमन्य नहीं है।

यह प्रकरण माननीय एन०जी०टी० से सम्बन्धित है।

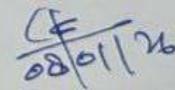
अतः तलपट मानचित्र पर सोलिड वेस्ट मेनेजमेंट सिस्टम को इंगित कर दिया गया है। जिसके आसपास सघन पेड लगाये जाने होंगे। कृपया उपरोक्तानुसार स्थल पर सोलिड वेस्ट मेनेजमेंट प्लान्ट निर्मित करने की कार्यवाही करवाने का कष्ट करें।

कृपया अवगत होना चाहें।

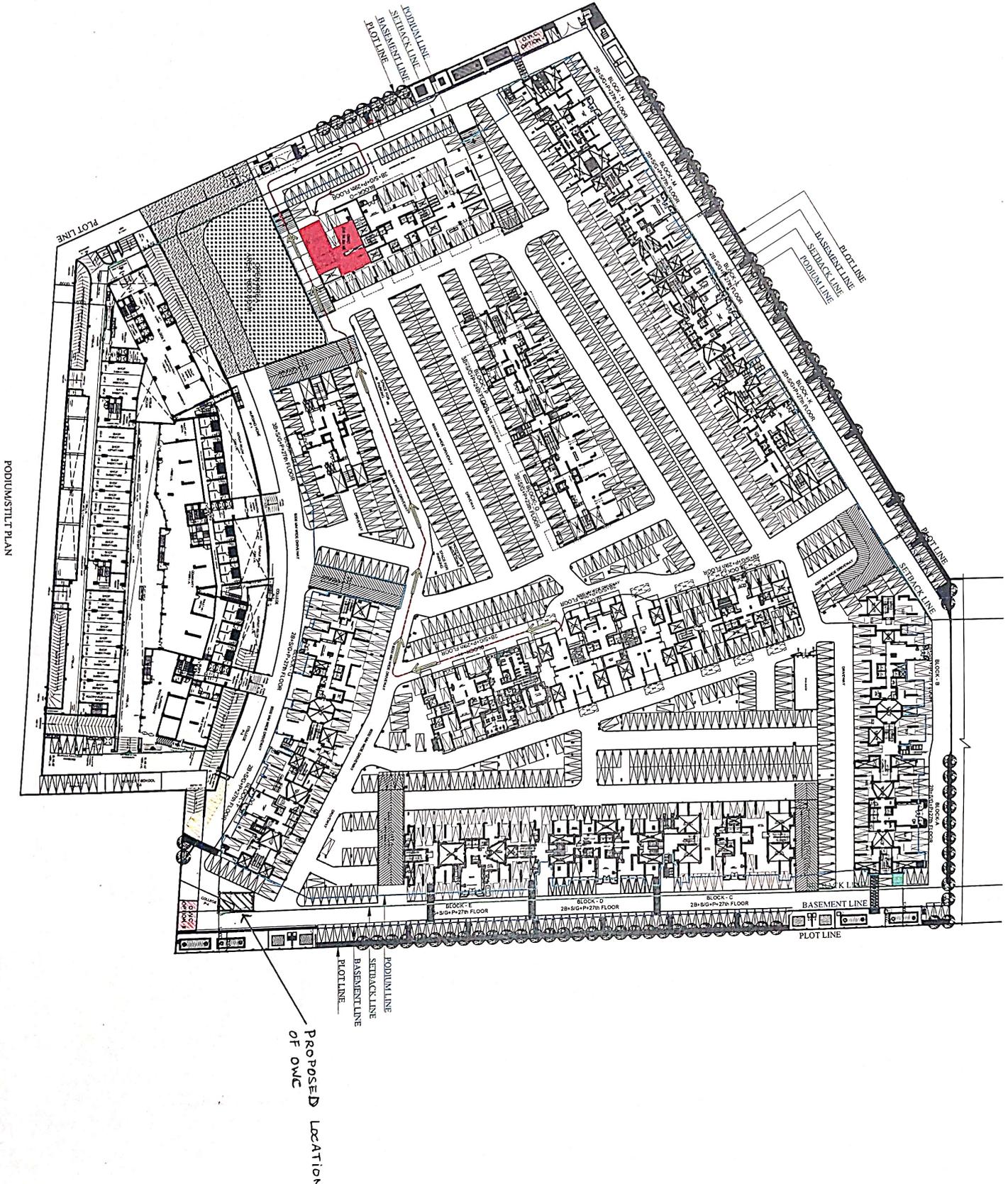
संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:-

प्रभारी विधि, ग्रेटर नोएडा प्राधिकरण को सूचनार्थ।


प्रभारी महाप्रबन्धक (नियोजन)

प्रभारी महाप्रबन्धक (नियोजन)



PROPOSED
LOCATION
OF OMC

PODIUM/STILT PLAN

CLIENT :-	GAUJISONS PROMOTERS PRIVATE LIMITED Gaur Biz Park Plot No.-1, Abbey Khand-II, Indraprastha, Chharabhad
PROJECT :-	GROUP HOUSING PROJECT (GC-14) GAUR CITY 2 AT PLOT NO. - GC-12 & GC-14 /GH-3, SECTOR 15-C, GREATER NOKIDA
REVISIONS	REVISED SUBMISSION
SCALE :-	NORTH
TITLE :-	PODIUM/STILT PLAN
SUB TITLE :-	PROPOSED LOCATION PLAN OF OMC
OWNERS SIGN	
ARCHITECT SIGN	

PODIUM/STILT PLAN

**GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY
Plot No. 1, Sector Knowledge Park-4,
Greater Noida City, District Gautam Buddha Nagar**

Letter No: Planning/2026/1918

Date: 08 January 2026

To,
M/s Gaursons Promoters Pvt. Ltd.,
Address: Gaur Biz Park, Plot No. 1, Abhay Khand-2,
Indirapuram, Ghaziabad.

Respected Sir,

A Solid Waste Management plant was installed by you at Tower-I of Plot No. GH-03/GC-14, Sector-16C. The residents of the said location filed a writ petition in the Hon'ble NGT (National Green Tribunal). On 16.08.2024, the Hon'ble NGT passed an order directing the developer to relocate the Solid Waste Management system to another location. In this regard, letters were sent to the developer by the Authority on 21.08.2024 and 30.09.2025, directing that the Solid Waste Management system be relocated and the map be got approved accordingly.

For map approval, you submitted the layout plan via online application SCR-26613 dated 18.12.2025, marking the location of the Solid Waste Management system. Upon examination of the referred layout plan, it was found that both locations marked for Solid Waste Management are situated within the setback and are near the Authority's 60-meter wide road and a petrol pump.

According to the provisions of the Authority's Building Bye-laws-2010, the installation of a Solid Waste Management plant within the setback is not permissible.

Since this matter pertains to the Hon'ble NGT, the Solid Waste Management system has been indicated on the layout plan. Dense plantation (trees) must be carried out around the said area. You are requested to kindly proceed with the construction of the Solid Waste Management plant at the site as per the above instructions.

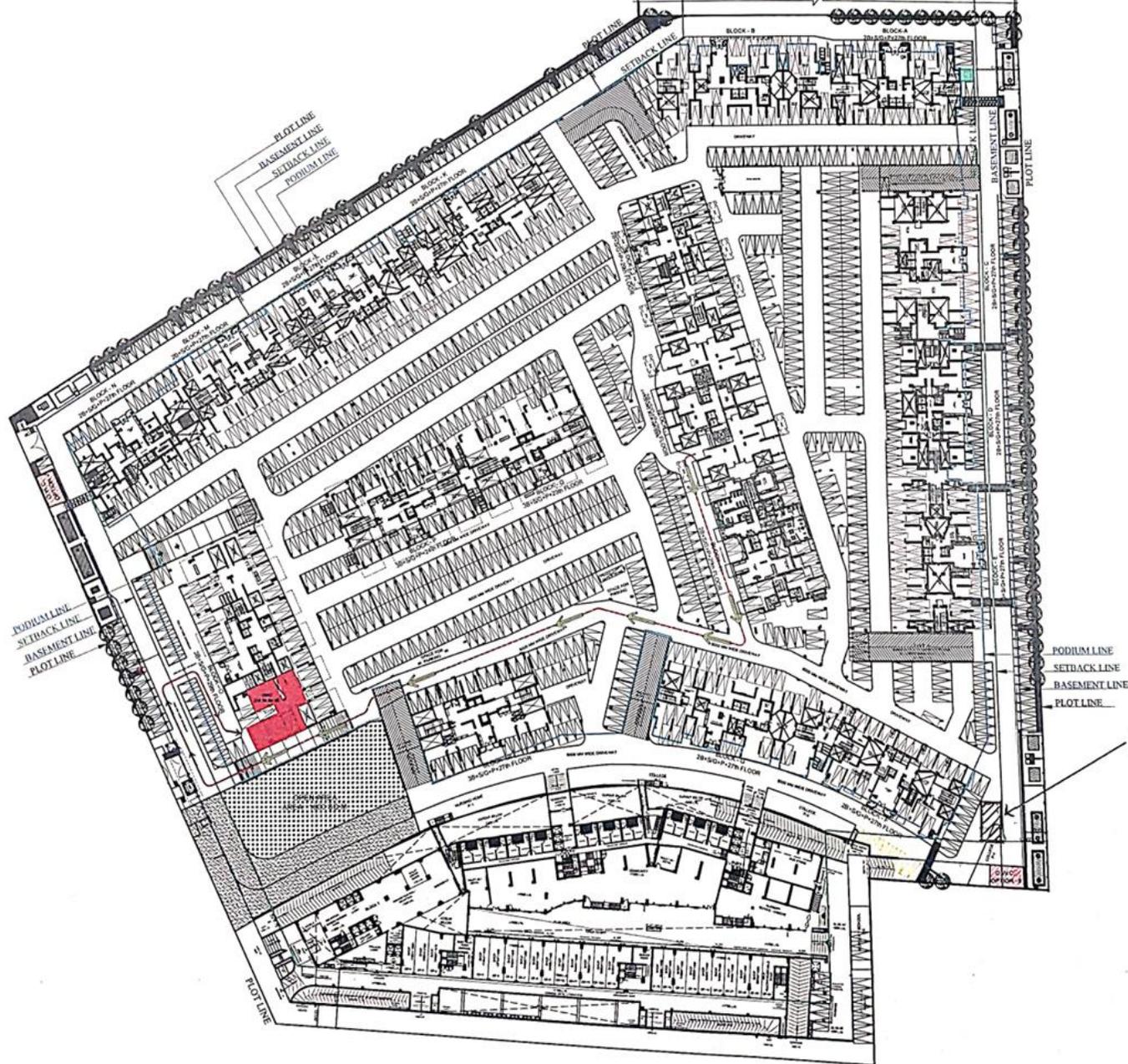
Please be informed accordingly.

In-charge General Manager (Planning)

Enclosure: As above.

Copy to:
In-charge (Legal), Greater Noida Authority, for information.

In-charge General Manager (Planning)



PROPOSED LOCATION OF OWC

PODIUM/STILT PLAN

CLIENT :- GAURSONS PROMOTERS PRIVATE LIMITED Gaur Biz Park Plot No.-1, Abhay Khand-II, Indirapuram, Ghaziabad	
PROJECT :- GROUP HOUSING PROJECT (GC-14) GAUR CITY-2 AT PLOT NO - GC-12 & GC-14/GH-3, SECTOR 16-C, GREATER NOIDA	
<input checked="" type="checkbox"/> REVISED SUBMISSION	
SCALE :-	
TITLE :- PODIUM/STILT PLAN	
SUB TITLE :- PROPOSED LOCATION PLAN OF OWC	
OWNER'S SIGN	
ARCHITECT SIGN	
PODIUM/STILT PLAN	PRJ. NO. PGD-8

Annexure - R-4/4

To,

Date: 15-01-2026

The GM (Planning)

Greater Noida Industrial Development Authority
 Plot No. -01, Knowledge Park-IV, Greater Noida City
 Gautam Budh Nagar, 201306

Subject: Shifting of OWC from Upper Basement to Stilt Floor Level at the Group Housing Project GC-14, at Plot No. GC-12&14/GH-03, Gaur City-2, Sector-16C, Greater Noida (UP), reg.

Ref 1: GNIDA Letter No. PLG / 2026 / Vividh / 1917; Dated 07.01.2026

Ref 2: GNIDA Letter No. PLG / 2026 / Vividh / 1918; Dated 08.01.2026

Madam / Sir,

With reference to the above, kindly to inform that the company **M/S Gaursons Promoters Pvt. Ltd.** had applied to **GNIDA** for relocation of **OWC** Machine for the Group Housing Project '**GC-14 at Plot No. GC-12&14/ GH-03, Gaur City-2, Sector-16C, Greater Noida (UP).**

As you are aware that the although the Company obtained the Part Completion of the above Group Housing Project '**GC-14 on 23-03-2018** in which location of the **OWC** Machine was at **Upper Basement, having area of 495.92 sqmt (location plan shown at Annexure-A)** but as per **NGT** direction, this location of the **OWC** Machine needs to be shifted.

The company had previously suggested two alternative locations (Location plan of the Option-1 & Option-2 are shown in the Annexure-B) for shifting of the OWC Machine but as per observation of GNIDA these locations were in the Setback area. Further, Option-3 (the location plan of Option-3 is shown in Annexure-B), as provided by GNIDA vide Letter No. PLG/2026/Vividh/1918; Dated 08.01.2026, was found to be insufficient in area. Therefore, based upon the directions given vide your letter No. PLG / 2026 / Vividh / 1917; Dated 07.01.2026, the Company has now proposed a new location as "Option-4" at Stilt Level of the Block-O of the above Group Housing Project having area 204.00 sqmt where the OWC Machine may be shifted. It is pertinent to mention that the area suggested as "Option-4" (area which will be used for installation of OWC) is in addition to the area allotted for the Solid Waste Management as given in the Annexure-A (the area which will be used for Solid Waste Collection, Segregation, Storage etc.) and excluding the Setback area with adequate space for installation of OWC including its ventilation space.

Therefore, in view of the above, kindly permit the Company to install the **OWC** Machine at the above "**Option-4**" location at **Stilt Level of the Block-O of the above Group Housing Project**, for which the Company would be obliged.

For

M/S GAURSONS PROMOTERS PVT. LTD.


(Authorised Signatory)

Encl. - As Above

GAURSONS PROMOTERS PRIVATE LIMITED
Regd. Off.: D-25, Vivek Vihar, Delhi-110095

Corp. Off.: Gaur Biz Park Plot No.-1, Abhay Khand-II,

Indirapuram, Ghaziabad - 201014 (U.P.) India

CIN: U45200DL2006PTC157197

TEL: +91-120-434 3333

TOLL FREE: 1800 180 3052

E: customercare@gaursonsindia.com

W: gaursonsindia.com

GAUR CITY-2

ग्रेटर नौएडा औद्योगिक विकास प्राधिकरण
भूखण्ड संख्या-1, सैक्टर नॉलेजपार्क-4, ग्रेटर नौएडा सिटी
गौतमबुद्ध नगर 201310

पत्रांक: -नियो0 / 2026 / विविध / 1917
दिनांक 7 / 01 / 2026

सेवा में,

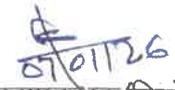
मै0 गौरसंस प्रमोटर्स प्रा0 लि0
गौरबिज पार्क, प्लॉट नं0-01 अभयखण्ड-2,
इन्दिरापुरम गाजियाबाद।

महोदय

कृपया अपने ऑनलाइन आवेदन संख्या एससीआर-26613, दिनांक 18.12.2025 का सन्दर्भ ग्रहण करें, जिसके माध्यम से आपके द्वारा भूखण्ड संख्या जीएच-03/जीसी-14, गौरसिटी-2, सैक्टर-16सी, ग्रेटर नौएडा के मानचित्र में ओडब्लूसी चिन्हित करते हुए आवेदन प्रस्तुत किया गया है।

उपरोक्त के क्रम में अवगत कराना है कि आपके द्वारा जमा कराये गये मानचित्र की जांचोपरान्त पाया गया कि मानचित्र में ओडब्लूसी को दो स्थान पर चिन्हित किया गया है उक्त सन्दर्भित दोनों लोकेशन भूखण्ड के सैटबैक के अन्तर्गत दर्शाई गयी है। ग्रेटर नौएडा भवन विनियमावली-2010(यथा संशोधित) के अनुसार सैटबैक में ओडब्लूसी प्लान्ट अनुमन्य नहीं है। अतः आपसे अनुरोध है कि ओडब्लूसी की लोकेशन को सैटबैक को छोड़ते हुए अन्यत्र स्थान पर चिन्हित कर संशोधित मानचित्र प्राधिकरण में उपलब्ध कराने का कष्ट करें।

भवदीय,


प्रभारी महाप्रबन्धक(नियोजन)

प्रतिलिपि:- प्रभारी विधि को आवश्यक कार्यवाही हेतु सूचनार्थ।

प्रभारी महाप्रबन्धक(नियोजन)

ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण

प्लॉट नं०-01, सेक्टर नॉलेज पार्क-4,

ग्रेटर नोएडा सिटी, जिला गौतम बुद्ध नगर

पत्रांक संख्या-नियोजन/2026/1918

दिनांक: 08 जनवरी 2026

सेवा में,

मैसर्स गौरसन्स प्रोमोटर्स प्रा० लि०,
पता-गौरबिज पार्क, प्लॉट नं-1, अमयखण्ड-2,
इन्द्रापुरम गाजियाबाद।

महोदय,

आपके द्वारा भूखण्ड संख्या-जी०एच०-03/जी०सी०-14, सेक्टर-16सी के टॉवर-आई में सोलिड वेस्ट मैनेजमेंट हेतु प्लॉट लगाया गया था वहाँ के आवंटियों द्वारा माननीय एन०जी०टी० में रिट याचिका दायर कर दी दिनांक 16.08.2024 में माननीय एन०जी०टी० द्वारा आदेश दिये गये कि विकासकर्ता को सोलिड वेस्ट मैनेजमेंट सिस्टम को अन्यत्र स्थान पर स्थानान्तरित करें। इस सम्बन्ध में प्राधिकरण द्वारा दिनांक 21.08.2024 व 30.09.2025 को विकासकर्ता को पत्र प्रेषित किया गया कि स्थल पर सोलिड वेस्ट मैनेजमेंट सिस्टम को अन्यत्र स्थानान्तरित करते हुए नक्शा अनुमोदित करवाया जाए।

आपके द्वारा मानचित्र स्वीकृति हेतु एस.सी.आर.-26613 दिनांक 18.12.2025 को ऑनलाइन के माध्यम से तलपट मानचित्र में सोलिड वेस्ट मैनेजमेंट सिस्टम का स्थान चिन्हित करते हुए प्राधिकरण में प्रस्तुत किये गये। उक्त सन्दर्भित तलपट मानचित्र की जाँच के उपरान्त यह पाया गया कि सोलिड वेस्ट मैनेजमेंट हेतु दोनों स्थान जो तलपट मानचित्र में चिन्हित किये गये हैं वे सेटबैक में स्थित हैं तथा प्राधिकरण की 60 मीटर चौड़ी सड़क व पेट्रोल पम्प के समीप हैं।

प्राधिकरण की भवन विनियमावली-2010 के प्राविधानों के अनुसार सेटबैक में सोलिड वेस्ट मैनेजमेंट प्लान्ट लगाया जाना अनुमन्य नहीं है।

यह प्रकरण माननीय एन०जी०टी० से सम्बन्धित है।

अतः तलपट मानचित्र पर सोलिड वेस्ट मैनेजमेंट सिस्टम को इंगित कर दिया गया है। जिसके आसपास सघन पेड लगाये जाने होंगे। कृपया उपरोक्तानुसार स्थल पर सोलिड वेस्ट मैनेजमेंट प्लान्ट निर्मित करने की कार्यवाही करवाने का कष्ट करें।

कृपया अवगत होना चाहें।

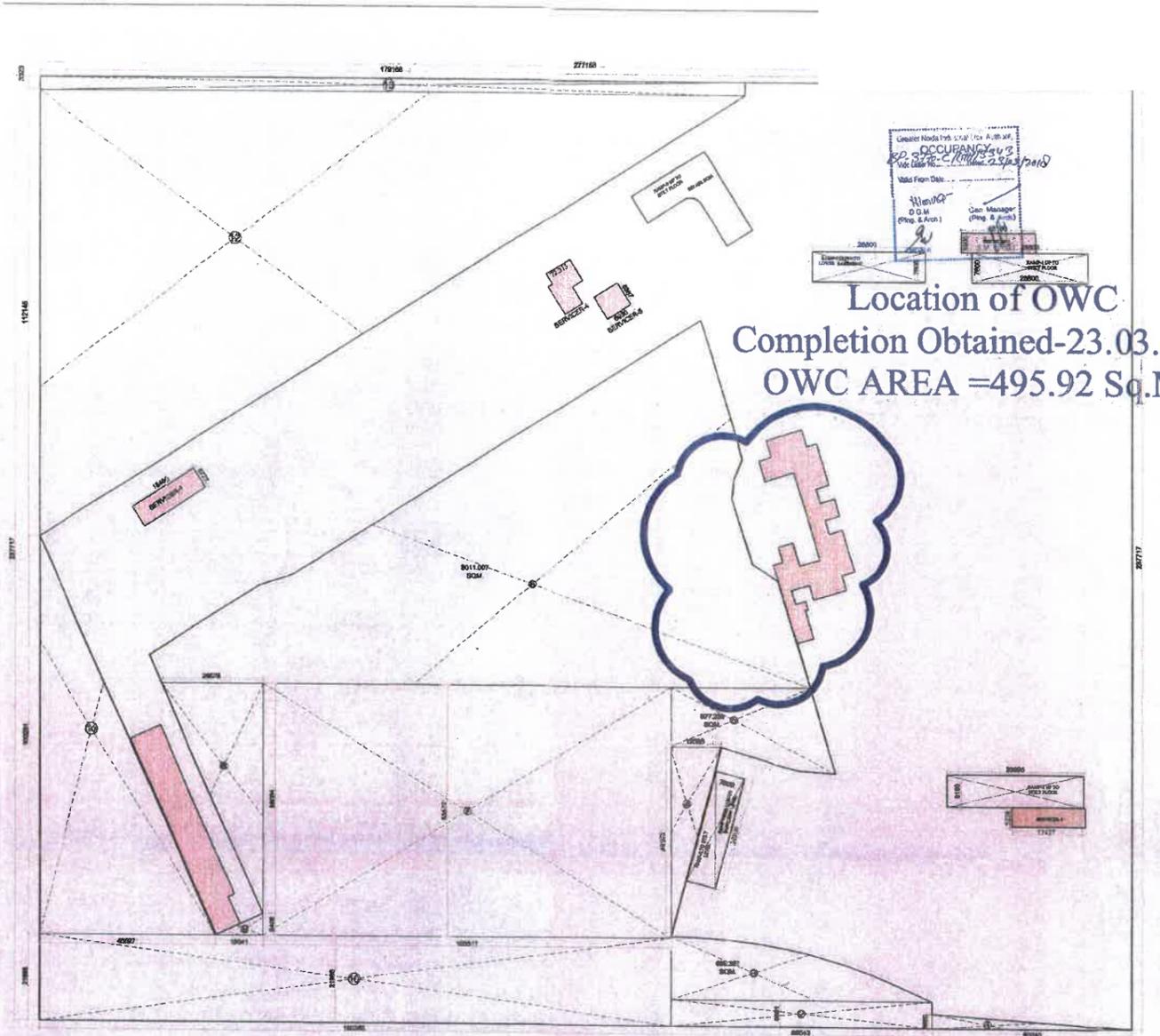
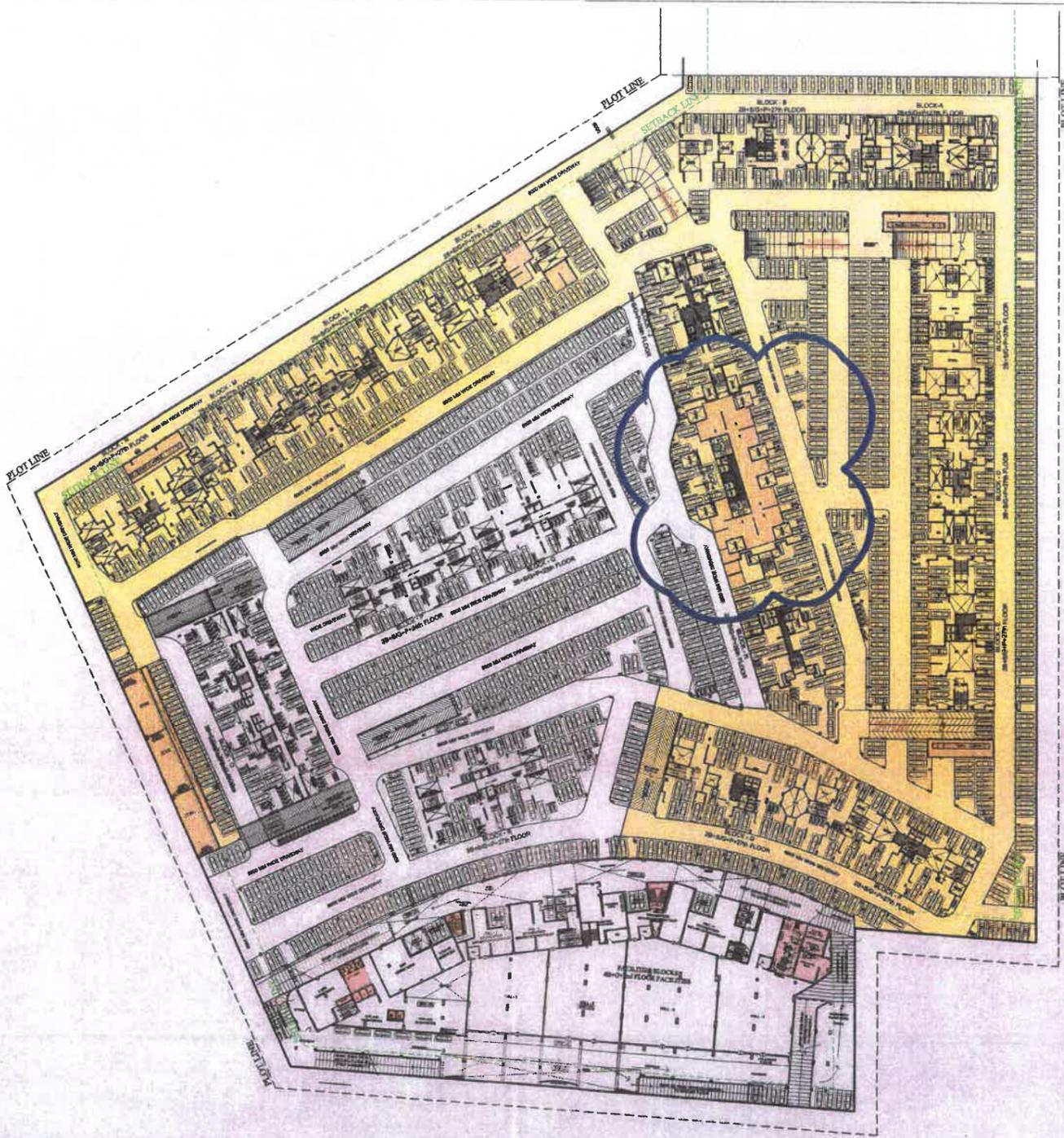
संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:-

प्रभारी विधि, ग्रेटर नोएडा प्राधिकरण को सूचनार्थ।

CF
08/01/26
प्रभारी महाप्रबन्धक (नियोजन)

प्रभारी महाप्रबन्धक (नियोजन)

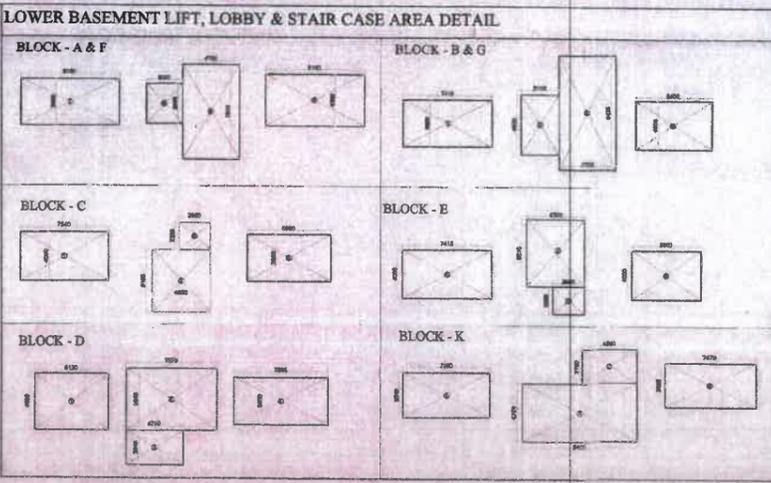


Location of OWC
 Completion Obtained-23.03.2018
 OWC AREA = 495.92 Sq.Mt.

UPPER BASEMENT AREA DETAIL

LEGEND	
	PLOT LINE
	BASEMENT LINE
	SETBACK LINE
	15% PRESCRIBED F.A.R
	EXISTING AREA

OWC AREA DETAIL (UPPER BASEMENT)							
1	1	X	7.495	X	4.360	=	32.68
2	1	X	2.085	X	5.105	=	10.64
3	1	X	11.030	X	2.545	=	28.07
4	1	X	5.340	X	4.662	=	24.90
5	1	X	6.035	X	3.800	=	22.93
6	1	X	9.185	X	8.830	=	81.10
7	1	X	10.930	X	3.425	=	37.44
8	1	X	17.410	X	4.280	=	74.51
9	1	X	4.495	X	3.835	=	17.24
10	1	X	10.870	X	7.705	=	83.75
11	1	X	5.345	X	7.785	=	41.66
12	1	X	4.360	X	9.400	=	40.98
					TOTAL	=	495.92



EXISTING UPPER BASEMENT/BASEMENT-I AREA DETAIL							
TOTAL AREA 277.168 X 237.717 = 65887.55							
LESS AREA:-							
1	0.5	X	50.240	X	3.650	=	91.69
2	1	X	66.543	X	6.691	=	445.24
3	1	X	699.327	X	1.000	=	699.33
4	0.5	X	12.595	X	48.102	=	302.92
5	1	X	677.230	X	1.000	=	677.23
6	1	X	8011.007	X	1.000	=	8011.01
7	1	X	103.317	X	63.472	=	6557.74
8	0.5	X	28.078	X	58.064	=	757.10
9	0.5	X	12.041	X	5.408	=	32.56
10	1	X	160.385	X	21.998	=	3528.15
11	0.5	X	45.027	X	100.251	=	2257.00
12	0.5	X	179.168	X	112.145	=	10046.40
13	1	X	179.168	X	3.323	=	595.38
					TOTAL AREA	=	34001.73
TOTAL BASEMENT AREA = TOTAL AREA (-) LESS AREA							
= 65887.55 - 34001.7 = 31885.82							
OTHERS AREA IN UPPER BASEMENT							
1	OTHERS 15% PRESCRIBED AREA					=	1347.72
TOTAL NON FAR BASEMENT - I AREA							
TOTAL UPPER BASEMENT NON FAR AREA = TOTAL BASEMENT AREA (-) OTHERS AREA							
= 31885.82 - 1347.72 = 30538.09							

UPPER BASEMENT AREA DETAIL							
RAMP-1	1	X	28.800	X	7.600	=	218.88
RAMP-2	1	X	33.995	X	8.190	=	278.42
RAMP-3	1	X	28.800	X	7.600	=	218.88
RAMP-6	1	X	287.460	X	1.000	=	287.46
RAMP-7	1	X	28.800	X	7.600	=	218.88
					TOTAL	=	1222.52
UPPER BASEMENT 15% FAR AREA DETAIL							
A UNDER GROUND WATER TANK							
UGT-1	1	X	6.551	X	7.450	=	48.80
UGT-2	1	X	8.352	X	46.650	=	389.62
					TOTAL	=	438.43
B O.W.C							
					TOTAL	=	495.92
C OTHERS SERVICES							
SER-1	1	X	18.480	X	5.727	=	105.72
SER-2	1	X	5.500	X	18.160	=	99.88
SER-3	1	X	5.230	X	17.439	=	91.21
SER-4	1	X	72.313	X	1.000	=	72.31
SER-5	1	X	6.930	X	6.387	=	44.28
					TOTAL	=	413.50
TOTAL 15% FAR AREA (A+B+C)							
= 438.43 + 495.92 + 413.50 = 1347.72							

CLIENT :- GAURSONS PROMOTERS PRIVATE LIMITED
 Gaur Biz Park Plot No.-1, Abhay Khand-II, Indirapuram, Ghaziabad

PROJECT :- PROPOSED GROUP HOUSING PROJECT (GC-14) GAUR CITY-2 AT PLOT NO - GC-12 & GC-14/GH-3, SECTOR 16-C, GREATER NOIDA

PART COMPLETION (GC-14)

SCALE :-

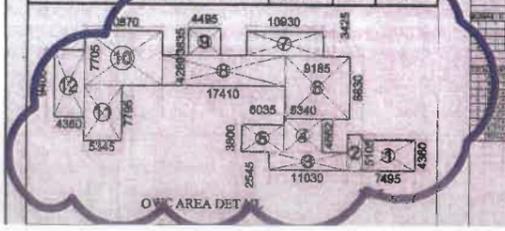
TITLE :- UPPER BASEMENT PLAN & AREA DETAIL

OWNER'S SIGN:

ARCHITECT SIGN:

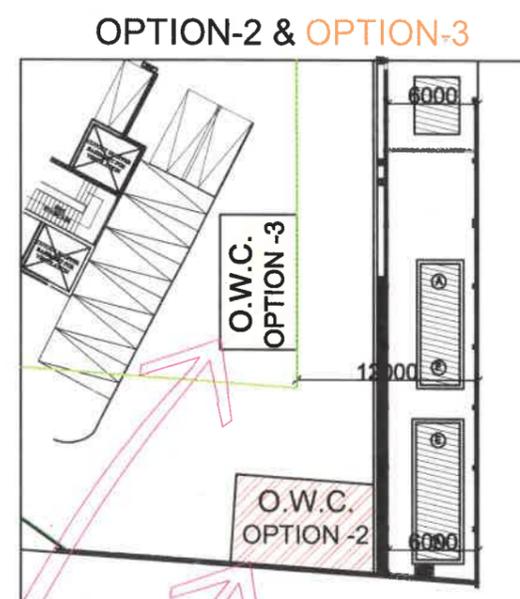
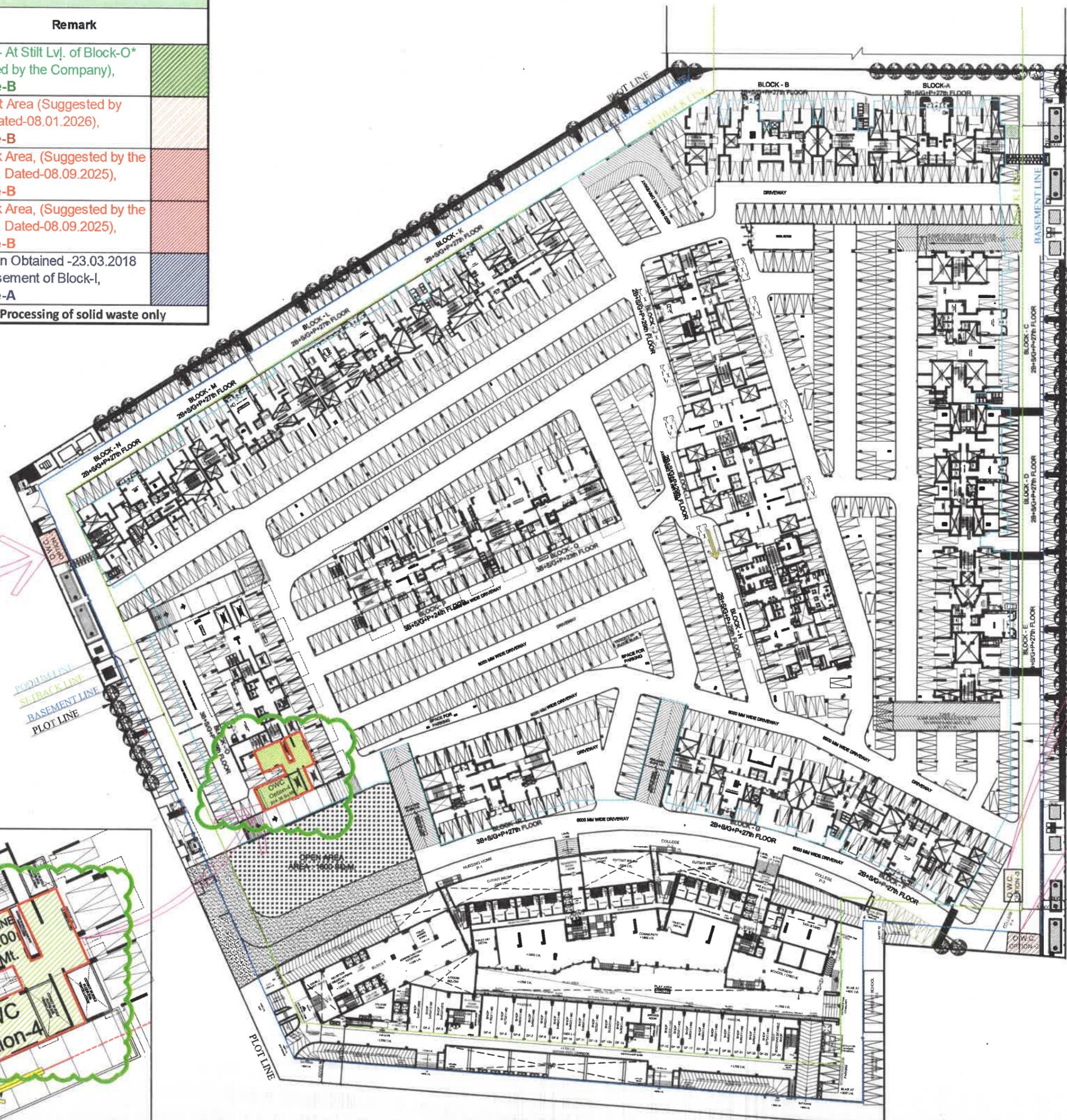
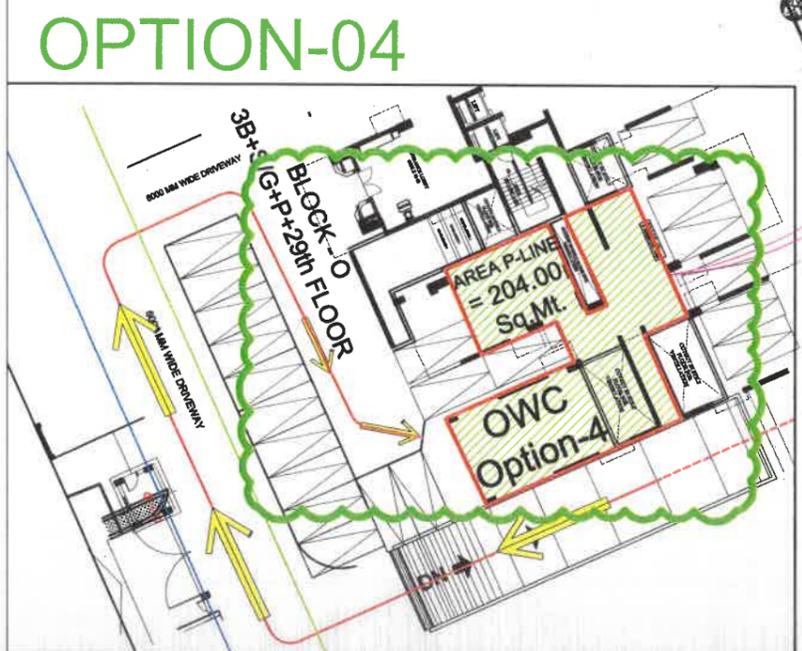
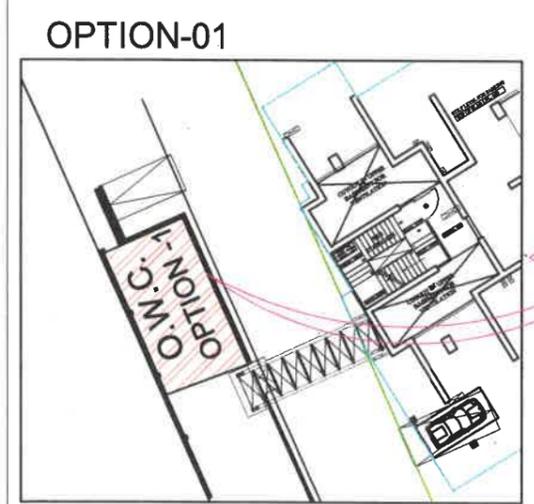
UPPER BASEMENT PLAN

DRG. NO. PCD-05



Sl. No.	Details	Area	Area		Remark
			Sq.Mt.	Sq.Ft.	
1	Option-4 =	204.00	2195.86		Proposed- At Stilt Lvl. of Block-O* (Suggested by the Company), Annexure-B
2	Option-3 =	44.00	473.62		Insufficient Area (Suggested by GNIDA, Dated-08.01.2026), Annexure-B
3	Option-2 =	55.00	592.02		In Setback Area, (Suggested by the Company, Dated-08.09.2025), Annexure-B
4	Option-1 =	55.00	592.02		In Setback Area, (Suggested by the Company, Dated-08.09.2025), Annexure-B
5	Existing =	495.92	5338.03		Completion Obtained -23.03.2018 Upper Basement of Block-I, Annexure-A

*Proposed Location for OWC with ventilation shaft for Processing of solid waste only



CLIENT :- GAURSONS PROMOTERS PRIVATE LIMITED Gaur Biz Park Plot No.-1, Abhay Khand-II, Indirapuram, Ghaziabad	
PROJECT :- GROUP HOUSING PROJECT (GC-14) GAUR CITY-2 AT PLOT NO - GC-12 & GC-14 /GH-3, SECTOR 16-C, GREATER NOIDA	
REVISD SUBMISSION	NORTH
SCALE :-	
TITLE :- PODIUM/STILT PLAN	
SUB TITLE :- PROPOSED LOCATION PLAN OF OWC	
OWNER'S SIGN	
ARCHITECT SIGN	
PODIUM/STILT PLAN	DRG. NO. PCD-03

PODIUM/STILT PLAN

ADVANCE SERVICE OF REPLY BY R-4 TO EA NO 73/2025.

31

From Prince <prince@artlo.in>

Date Tue 1/27/2026 7:01 PM

To advrajansingh@gmail.com <advrajansingh@gmail.com>; surbhi@adhritlegal.in <surbhi@adhritlegal.in>;
kaustubh@adhritlegal.in <kaustubh@adhritlegal.in>; pradeepmisra@yahoo.com
<pradeepmisra@yahoo.com>; authority@gnida.in <authority@gnida.in>; gdagzb@gmail.com
<gdagzb@gmail.com>; dmgha@nic.in <dmgha@nic.in>

Cc Aastha Tyagi <aastha@artlo.in>; Unnati <Unnati@artlo.in>

 1 attachment (5 MB)

ASHISH SHARMA (REPLY TO EA).pdf;

Dear Sir/Madam,

Please find attached herewith a copy of reply on behalf of Respondent no 4, to the Execution Application No 73 of 2025 Titled as Ashish Sharma Vs State of UP & Ors.

Regards

Prince Sharma
Prince@artlo.in
9582209633